

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'G': NEW DELHI
(Through Video Conferencing)**

**BEFORE,
SHRI R.K.PANDA, ACCOUNTANT MEMBER
AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**I.T.A No.513/Del/2017
(ASSESSMENT YEAR 2012-13)**

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| Suresh Kumar Jha 4830/24, Ansari Road, Darya Ganj, New Delhi- 110 002 PAN-AGGPJ 7838J (Appellant) | Vs. | Asst. CIT, Circle-52(1), New Delhi. (Respondent) |
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|-----------------------|-------------------------------------|
| Appellant By | Sh. Amarjeet Singh (Partner) |
| Respondent by | Sh. Prakash Dubey, Sr. DR |
| Date of Hearing | 24.03.2021 |
| Date of Pronouncement | 24.03.2021 |

ORDER

PER SUDHANSHU SRIVASTAVA, JM:

This appeal is preferred by the assessee against order dated 02.11.2016 passed by the Learned Commissioner of Income Tax (Appeals)-18, New Delhi {CIT(A)} for Assessment Year 2012-13.

2.0 The Ld. Authorized Representative (AR) submits that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under The Direct Tax

Vivad se Vishwas Act, 2020. It has been stated that the necessary declaration in accordance with Section 4 of The Direct Tax Vivad se Vishwas Act, 2020 has been filed by the assessee and that Form-III has also been received.

3.0 Considering the aforesaid situation, the captioned appeal is consigned to the records and treated as dismissed.

4.0 In view of the aforesaid, the appeal is consigned to the records and, for statistical purposes, is treated as dismissed.

Above decision was announced on conclusion of Virtual Hearing on 24th March, 2021.

Sd/-
(R.K.PANDA)
ACCOUNTANT MEMBER

Dated: 24/03/2021

PK/PS

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-
(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER

ASSISTANT REGISTRAR
ITAT NEW DELHI